ASSAM ACT XIIIOF 1976

(Received the assent of the Governor on 13th September 1976) THE ASSAM COMPLINGENCY MONE (LIENTMENT) ACT: 1976

> An Act

further to amend the Assam Contingency Fund Act, 1950.

Preamble.

-

Whereas it is expedient to amend the Assam Contin. gency Fund Act, 1950, hereinafter called the principal

It is hereby enacted in the Twenty seventh year of the Republic of India as follows :-

and commence. ment

of 1950.

Short title 1. (1) This Act may be called the Assam Contingency Fund (Amendment) Act. 1976.

> (2) It shall come into force at once and shall remain valid up to 31st March, 1977.

Amendment of 2. In the principal Act, in Section 3, the following Section 3 of proviso shall be added :-Assam Act IX

> Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 1976 a further sum of five crores of rupees shall be paid from and out of the Consolidated Mund of the State of Assam into the Contingency Fund of Assam.

The Sums authomised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the 31st day March, 1977, and shall be re-transferred from the Contingency Fund to the Consolidated Fund of Assam on or before the 1st April, 1977.

Services and purposes by Major Heads (1)

Sums not expeeding (2)

769 - Appropriation to the Contingency Fund.

Rs. 5,00,00,000

Repeal and savings.

3. (1) The Assam Contingency Fund (Amendment) Ordinance, 1976 is hereby repealed.

Assam Ordinance II of 1976.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordi. nance so repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the twentyfirst day of August 1976.

> U. TAHBILDAR. Secretary to the Govt. of Assam, Legislative Department.